

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-106**  
IB-1874/ND/2019  
New IA/756/2021

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd.  
V/s  
M/s. Sarveshwar Creations Pvt. Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 25.03.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv. Abhishek Naik, Counsel for the RP Mr.Manohar Lal Vij

**ORDER**

Ld. Counsel for the RP submitted that the RP has filed an appeal against the order dated 27.10.2020 passed by this Adjudicating Authority which is pending before the Hon'ble NCLAT and in that appeal the following order is passed by Hon'ble NCLAT:-

“Meanwhile the Committee of Creditors will go ahead with the proceedings but the resolution plan shall not be finalized.”

He further submitted that a meeting of CoC was convened on 24.12.2020 to consider the resolution plan and after considering the plan, the matter remains pending for approval or rejection till 16.01.2021, the day on which the CoC rejected the resolution plan. Ld. Counsel for the RP further informed that prior to the rejection and after the passing of the order dated 12.01.2021 by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 1003 of 2020, the order was communicated to the CoC vide E-mail dated 15.01.2021 by him.

LV

*Me*

So, considering that the matter is pending, we think it proper to adjourn the matter.  
Therefore, list the matter on **20.04.2021**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**